GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 585 TO BE ANSWERED ON 25th JULY, 2023

DECLARATION OF ASSETS AND LIABILITIES UNDER NMC ACT

585. SHRI A. D. SINGH:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether, under the National Medical Commission (NMC) Act, the Chairperson and every member of the Commission has to declare their assets and liabilities while taking charge and demitting office;
- (b) whether the provisions of the Act are followed by NMC;
- (c) if so, the details of assets and liabilities of the Chairperson and Members of NMC who have acquired or demitted office so far; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d): The section 6(6) of the National Medical Commission (NMC) Act, 2019 provides that Chairperson and every—member of the Commission shall make declaration of his assets and his liabilities at the time of entering upon his office and at the time of demitting his office. The present Chairperson is holding post since inception of NMC and as per the information provided by NMC, the Chairperson and members have submitted the prescribed declaration.
